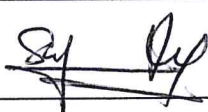



NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH

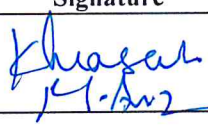
PRESENT: HON'BLE SHRI RAJESWARA RAO VITTANALA – MEMBER (JUDICIAL)
PRESENT: HON'BLE SHRI RAVIKUMAR DURISAMY – MEMBER (TECHNICAL)
ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 24.01.2018 AT 10.30 AM

TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO.	CP (IB) No.26/7/HDB/2018
NAME OF THE COMPANY	Indu Techzone Private Limited
NAME OF THE PETITIONER(S)	IFCI Limited
NAME OF THE RESPONDENT(S)	Indu Techzone Private Limited
UNDER SECTION	7 of IBC

Counsel for Petitioner(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
V.K.SAJITH	Adv	9908011277	
MS. HUMERA NIYAZI, ASST. MANAGER (LAW), IFCI LTD.			

Counsel for Respondent(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
Dr. K. Lakshmi Narsimha M. Anil Kumar	Advocate Advocate	9440569156	

ORDER

Heard Mr. V.K.Sajith, along with ~~Mr.~~ Ms. Humera Niyazi, Asst. Manager (Law) IFCI Ltd Learned Counsel for the Petitioner and Mr.K. Lakshmi Narsimha along with Mr.M. Anil Kumar Learned Counsel for the Corporate Debtor. Both the counsel's sought 2 weeks time in order to resolve the matter for amicable settlement.

Post the case on 05.02.2018.



Member (Tech)



Member (Judl)